

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 21/2005 in  
OA No. 234/2003

New Delhi this the 4<sup>th</sup> day of May, 2005

Hon'ble Mr. V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Surendra Pratap Singh,  
Working as Section Engineer ( P.Way),  
Northern Railway Delhi Division,  
Posted at Northern Railway Station,  
Rohtak

..Petitioner

(By Advocate Mrs. Jasmine Ahmed proxy for  
Shri Yogesh Sharma )

VERSUS

Shri V.K. Jain,  
Divisional Railway Manager,  
Northern Western Railway,  
Bikaner (Rajasthan).

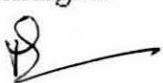
..Respondent

(By Advocate Shri S.N. Anand proxy for  
Shri Shailendra Tiwari )

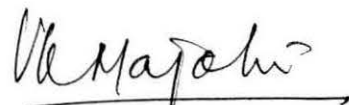
O R D E R (O R A L)

( Hon'ble Mr. V.K. Majotra, Vice Chairman (A)

Respondents have filed Annexure R 1 dated 18.2.2005 to the effect that the name of applicant has been deleted from the letter dated 29.11.2004 and that he would be retained at Rohtak and that the formal transfer order <sup>is being th</sup> issued on the basis of Railway Board's letter dated 10.12.2002. In this view of the matter, directions of the Tribunal having been complied with substantially, these proceedings are dropped. Notice is discharged.

  
( Mrs. Meera Chhibber )  
Member (J)

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( V.K. Majotra )  
Vice Chairman (A)  
4.5.05